

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 34444 OF 2016

Between:

Ramu Nayak, S/o Santhosh, Occ ; Student, R/o Ashepally Village, Jainoor Mandal,
Adilabad District.

.....PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Health Medical and Family Welfare (C-1) Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao, University of Health Sciences, Telangana, Warangala, Rep. By its Registrar.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or Direction more particularly in the nature of Writ of Mandamus, declaring the action of the 2nd respondent in to considering the case of the petitioner for admission into MBBS Course under physically Handicapped and ST General Quota without assailing any reasons and simply mentioning as not eligible, even though assailing any reasons and simply mentioning as not eligible, even though the petitioner is fulfilling the eligible criteria and also secured good rank in the examination is nothing but illegal and arbitrary and consequently direct the 2nd respondent to consider the case of the petitioner for admission into MBBS Course under Physically Handicapped and ST General Quota as per the rank obtained by the petitioner.

I.A.NO:1 OF 2016 (WPMP.NO:42464 OF 2016)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim stay of 5th and final phase Web Counseling to be held on 06-10-2016 by the 2nd respondent for admission into MBBS Course or Alternatively reserve one MBBS Seat, pending disposal of the writ petition.

Counsel for the Petitioner : SRI S.SURENDER REDDY

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.34444 of 2016

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. S. Surender Reddy, learned counsel appears for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader for Medical, Health & Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* seeks a direction to respondent No.2 to consider the case of the petitioner for admission to MBBS Course under Physically Handicapped & ST General Quota as per the rank obtained by the petitioner.

3. A Bench of this Court by an interim order dated 06.10.2016 had directed the University to consider the

case of the petitioner under the category in which he had applied subject to his eligibility, rank obtained in EAMCET, availability of seats and fulfilling all the conditions required under law.

4. The petitioner was seeking admission to MBBS Course under Physically Handicapped and ST General Quota for the academic year 2016-17.
5. In view of aforesaid interim order as well as the fact that the academic year is already over, no further orders are required to be passed in this Writ Petition.
6. Accordingly, the Writ Petition is disposed of.
Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/-N. RAJAGOPAL
ASSISTANT REGISTRAR

SECTION OFFICER

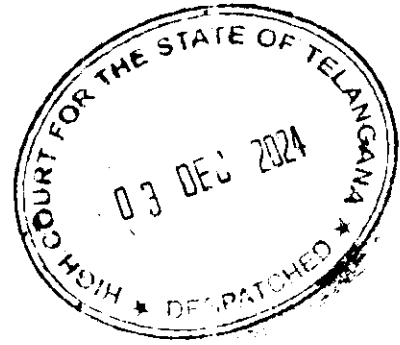
To

1. The Principal Secretary, Health Medical and Family Welfare (C-1) Department, Secretariat, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Narayana Rao, Univeristy of Health Sciences, Telangana, Warangala.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI A.PRABHAKAR RAO, Advocate [OPUC]
5. One CC to SRI S.SURENDER REDDY, Advocate [OPUC]
6. Two CD Copies *PA*

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HIGH COURT

DATED:17/10/2024



ORDER

WP.No.34444 of 2016

**DISPOSING OF THE W.P
WITHOUT COSTS.**

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29/10/24
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